## FORM NO. INC-27

[Pursuant to section 14 and 18 of the Companies Act, 2013 and Rule 33, Rule 37 and Rule 39 of the Companies (Incorporation) Rules, 2014]



Conversion of public company into private company or private company into public company and **Conversion of Unlimited Liability** Company into a Company Limited by shares or guarantee or conversion of guarantee company into a company limited by shares

Form language o English o Hindi Refer the instruction kit for filing the form.

1. \*Application for o Conversion of private company into public company

<ul> <li>Conversion of public company into private company</li> <li>Conversion of Unlimited Liability Company into Company Limited shares or guarantee</li> </ul>
<ul> <li>Conversion of company limited by guarantee into a company limited shares</li> </ul>
2. *(a) Corporate identity number (CIN) of company Pre-fil
(b) Global Location Number
3. (a) Name of the Company
(b) Address of registered office
(a) ampil tid of the company
(c) email Id of the company
4. *Reason(s) for conversion
5. *Particulars of filing Form MGT-14 with Registrar of Companies (ROC)
(a) SRN of Form MGT-14
(b) Date of passing the special resolution (DD/MM/YYYY)
(c) Date of filing Form MGT-14 (DD/MM/YYYY)
6 *Particulars of the order of Tribunal
(a) Date of passing the order (DD/MM/YYYY)
(b) Date of receiving the order (DD/MM/YYYY)
7. (a) *Name of the company at the time of incorporation (to be displayed in the certificat
7. (d) Hame of the company at the time of interpolation (to be displayed in the defined

(b) *Category of the company after conversion
8. (a) Details of members present at the meeting where the decision of conversion was
taken and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(b) Details of the members who voted in favour of the proposal and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(c) Details of the members who voted against the proposal and number of shares held them
(i) *Number of members
(ii) Number of shares held by them
(d) Details of members who abstained from voting and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
Attachments List of attachments
*Minutes of the members' meeting;
2. *Copy of Altered Memorandum, Articles of Association;
Order for condonation of delay if any;
*Copy of special resolution;
5. *Copy of Newspaper publication;
6. Order of Tribunal;
7. *Declaration of all Directors as per Rule 37(3)(e);
8. *Declaration of all Directors as per Rule 37(3)(g); 9. *Complete list of creditors and debenture holders;
10. Declaration of Solvency;
11. Declaration of Solvency, 11. Declaration regarding no complaints as per Rule 37(4);
12. *A Copy of Statutory Auditors Certificate;
13. Optional attachment(s) (if any)
Remove attachment
Declaration
To the best of my knowledge and belief, the information given in this application and attachments are correct and complete. The company has obtained all the mandatory approvements from the concerned authorities, departments and substantial creditors. I have been authorities by the board of directors' resolution number * dated *
(DD/MM/YYYY) to sign and submit this application.
(DD) PINY 1111 to sight and subtrice this application.
To be digitally signed by DSC BOX
*Designation
*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of Company secretary

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Declaratio	n and Certi	fication by Prof	essional	
, member of				
having office at *				
Thursday of the de				
who is engaged in the conversion the purpose of certification of thi the provisions of the Companies A form and matters incidental the attachment(s)) from the original subject matter of this form and information material to this form (i) The company is eligible for	s form. It is Act, 2013 and a reto and I al/certified rid found the has been succession.	hereby also certi d rules thereunde have verified the ecords maintaine em to be true, co appressed. I furthe and does not a	fied that I had not be above parted by the accordance to the accordance to the accordance of the accor	nave gone through oject matter of this disculars (including applicant which is complete and no at; disqualification as
specified under rule 8 of the  (ii) All the requirements of Components of the company precedent or incidental them properly prepared, signed by the relevant provisions of the (iii) I have opened all the attack requirements, complete and (iv) It is understood that I shall to 2013 for wrong certification,	from unling from unling to have be the required Companies himents to the legible; be liable for	2013 and the rule nited liability to en complied with dofficers of the Co Act, 2013 and whis form and have action under Sect	s made the limited lial . The said i ompany and ere found to re verified t	reunder relating to bility and matters records have been I maintained as per be in order; these to be as per
* Chartered accountant (in whole		OFCost account	ant (in whole-f	ime practice) or
Company secretary (in whole til				
* Whether associate or fellow	Associate	Fellow		
* Membership number				
* Certificate of practice number		1111122212111		
Note: Attention is drawn to crosssons o and punishment for false evidence respir		na 449 which provide	for man state	of the take statement
For office use only :			10	
eForm Service request number (SRN)	100000000000000000000000000000000000000	eForm filing date		(DD/MM/YYYY)
This e-Form is hereby registered				
Digital signature of the authorising office				
Date of signing.		(DD/MMYYYY)		